To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs

Corrigendum
New Delhi, the 13th November, 2020

G.S.R...(E).:- In the notification of the Government of India, in the Ministry of Finance, Department of Revenue, No. 82/2020-Central Tax, dated the 10th November, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 698(E), dated the 10th November, 2020, :

• at page 21, in lines 9,10,and 11, for the words, figures, letters and brackets “notification No. 72/2020-Central Tax, dated the 30th September, 2020, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), vide number G.S.R. 603(E), dated the 30th September, 2020. ” read “notification No. 79/2020-Central Tax, dated the 15th October, 2020, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), vide number G.S.R. 639(E), dated the 15th October, 2020”.

[F. No. CBEC-20/06/04/2020-GST]

(Pramod Kumar)
Director, Government of India